



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक ३३ |

बुधवार, ऑगस्ट २२, २०१२/श्रावण ३१, शके १९३४

| पृष्ठे ८, किंमत : रुपये १८.००

असाधारण क्रमांक ५४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra (Change of Short Titles of certain Bombay Acts) Act, 2011 (Mah. Act No. XXIV of 2012) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXIV OF 2012.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 22nd August 2012).

An Act to amend certain enactments to change their short titles from "Mumbai Acts" to "Maharashtra Acts".

WHEREAS it is expedient to amend certain enactments to change their short titles from "Bombay Acts" to "Maharashtra Acts", to facilitate their citation in future by more appropriate short titles and clarify their application to the existing Maharashtra State and to make certain consequential and incidental provisions; it is hereby enacted in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra (Change of Short Titles of certain Bombay Acts) Act, 2011. Short title.

2. The short titles of the Bombay Acts, enacted before the 1st May 1960, specified in column (4) of the Schedule appended to this Act shall be amended and shall be deemed to have been amended with effect from the 1st May 1960 to the extent specified in column (5) of the Schedule. Amendment of short titles of Bombay Acts.

Citation of Bombay Acts to stand unmodified. 3. Notwithstanding the amendment of the short titles of the Bombay Acts specified in column (4) of the Schedule by section 2 of this Act, the citation of those Acts by reference to the year and number, respectively specified in columns (2) and (3) of the Schedule against those Acts shall stand unmodified.

Construction of references to "Bombay" and "Greater Bombay" in Bombay Acts, other State enactments and in subordinate legislations. 4. Unless the context otherwise requires, any reference to the short title of the Bombay Act in any other State enactment or to the name "Bombay" or "Greater Bombay" appearing in any Bombay Act or in any other State enactment, or in any rules, regulations, bye-laws, schemes, notifications or orders or in any other instrument made or issued under any such Bombay Act or State enactment shall, after the commencement of this Act, be construed as a reference to the short title of the said Bombay Act as amended by this Act or as a reference to "Mumbai" or , as the case may be "Brihan Mumbai".

#### SCHEDULE

(See sections 2 and 3)

Sr. No.	Year of the Act	Act No.	Short title of the existing Bombay Acts	Short titles of the existing Bombay Acts as amended
(1)	(2)	(3)	(4)	(5)
1	1864	II	The Bombay Steam-Vessels Act, 1864.	The Maharashtra Steam-Vessels Act.
2	1868	II	The Bombay Ferries and Inland Vessels Act, 1868.	The Maharashtra Ferries and Inland Vessels Act.
3	1869	XIV	The Bombay Civil Courts Act, 1869.	The Maharashtra Civil Courts Act.
4	1874	III	The Bombay Hereditary Offices Act, 1874.	The Maharashtra Hereditary Offices Act.
5	1876	X	The Bombay Revenue Jurisdiction Act, 1876.	The Maharashtra Revenue Jurisdiction Act.
6	1876	XV	The Bombay Municipal Debentures Act, 1876.	The Maharashtra Municipal Debentures Act.
7	1882	VII	The Bombay Landing and Wharfage Fees Act, 1882.	The Maharashtra Landing and Wharfage Fees Act.
8	1883	V	The Bombay Public Authorities Seals Act, 1883.	The Maharashtra Public Authorities Seals Act.

(1)	(2)	(3)	(4)	(5)
9	1887	IV	The Bombay Prevention of Gambling Act, 1887.	The Maharashtra Prevention of Gambling Act.
10	1889	I	The Bombay Village Sanitation Act, 1889.	The Maharashtra Village Sanitation Act.
11	1904	I	The Bombay General Clauses Act, 1904.	The Maharashtra General Clauses Act.
12	1912	III	The Bombay Race-courses Licensing Act, 1912.	The Maharashtra Race-courses Licensing Act.
13	1918	VI	The Bombay Disqualification of Aliens Act, 1918.	The Maharashtra Disqualification of Aliens Act.
14	1920	VII	The Bombay Public Conveyances Act, 1920.	The Maharashtra Public Conveyances Act.
15	1923	I	The Bombay Entertainments Duty Act, 1923.	The Maharashtra Entertainments Duty Act.
16	1925	VI	The Bombay Betting Tax Act, 1925.	The Maharashtra Betting Tax Act.
17	1929	XVIII	The Bombay Brostal Schools Act, 1929.	The Maharashtra Brostal Schools Act.
18	1933	XXII	The Bombay Live-stock Improvement Act, 1933.	The Maharashtra Live-stock Improvement Act.
19	1936	XX	The Bombay Opium Smoking Act, 1936.	The Maharashtra Opium Smoking Act.
20	1938	XXII	The Bombay Forfeited Lands Restoration Act, 1938.	The Maharashtra Forfeited Lands Restoration Act.
21	1939	X	The Bombay Lifts Act, 1939.	The Maharashtra Lifts Act.
22	1942	XXVIII	The Bombay Land Improvement Schemes Act, 1942.	The Maharashtra Land Improvement Schemes Act.
23	1946	XX	The Bombay Electricity (Special Powers) Act, 1946.	The Maharashtra Electricity (Special Powers) Act.
24	1947	III	The Bombay Home Guards Act, 1947.	The Maharashtra Home Guards Act.
25	1947	XI	The Bombay Industrial Relations Act, 1946.	The Maharashtra Industrial Relations Act.

## SCHEDULE—Contd.

(1)	(2)	(3)	(4)	(5)
26	1947	XXVIII	The Bombay Agricultural Debtors Relief Act, 1947.	The Maharashtra Agricultural Debtors Relief Act.
27	1947	XLIII	The Bombay Agricultural Pests and Diseases Act, 1947.	The Maharashtra Agricultural Pests and Diseases Act.
28	1947	LXI	The Bombay Primary Education Act, 1947.	The Maharashtra Primary Education Act.
29	1947	LXII	The Bombay Prevention of Fragmentation and Consolidation of Holdings Act, 1947.	The Maharashtra Prevention of Fragmentation and Consolidation of Holdings Act.
30	1947	LXIV	The Bombay Forward Contracts Control Act, 1947.	The Maharashtra Forward Contracts Control Act.
31	1948	XXII	The Bombay Refugees Act, 1948.	The Maharashtra Refugees Act.
32	1948	XXXIII	The Bombay Land Requisition Act, 1948.	The Maharashtra Land Requisition Act.
33	1948	LXVII	The Bombay Tenancy and Agricultural Lands Act, 1948.	The Maharashtra Tenancy and Agricultural Lands Act.
34	1948	LXXIX	The Bombay Shops and Establishments Act, 1948.	The Maharashtra Shops and Establishments Act.
35	1949	XI	The Bombay Anatomy Act, 1949.	The Maharashtra Anatomy Act.
36	1949	XV	The Bombay Nursing Home Registration Act, 1949.	The Maharashtra Nursing Home Registration Act.
37	1949	XXV	The Bombay Prohibition Act, 1949.	The Maharashtra Prohibition Act.
38	1949	XXXII	The Bombay Bhagdari and Narwadari Tenures Abolition Act, 1949.	The Maharashtra Bhagdari and Narwadari Tenures Abolition Act.
39	1949	XXXV	The Bombay Land Acquisition Officers Proceedings Validation Act, 1949.	The Maharashtra Land Acquisition Officers Proceedings Validation Act.

SCHEDULE—Contd.

(1)	(2)	(3)	(4)	(5)
40	1949	LXII	The Bombay Taluqdari Tenure Abolition Act, 1949.	The Maharashtra Taluqdari Tenure Abolition Act.
41	1950	IV	The Bombay Merged States (Laws) Act, 1950.	The Maharashtra Merged States (Laws) Act.
42	1950	VI	The Bombay Khoti Abolition Act, 1949.	The Maharashtra Khoti Abolition Act.
43	1950	XXIX	The Bombay Public Trusts Act, 1950.	The Maharashtra Public Trusts Act.
44	1950	LX	The Bombay Pargana and Kulkarni Watans (Abolition) Act, 1950.	The Maharashtra Pargana and Kulkarni Watans (Abolition) Act.
45	1951	XXII	The Bombay Police Act, 1951.	The Maharashtra Police Act.
46	1951	XXX-VIII	The Bombay State Reserve Police Force Act, 1951.	The Maharashtra State Reserve Police Force Act.
47	1953	XI	The Bombay Cinemas (Regulation) Act, 1953.	The Maharashtra Cinemas (Regulation) Act.
48	1953	XL	The Bombay Labour Welfare Fund Act, 1953.	The Maharashtra Labour Welfare Fund Act.
49	1953	XLII	The Bombay Personal Inams Abolition Act, 1952.	The Maharashtra Personal Inams Abolition Act.
50	1953	XLIV	The Bombay Kauli and Katuban Tenures (Abolition) Act, 1953.	The Maharashtra Kauli and Katuban Tenures (Abolition) Act.
51	1953	L	The Bombay Land Tenures Abolition (Recovery of Records) Act, 1953.	The Maharashtra Land Tenures Abolition (Recovery of Records) Act.
52	1953	LXX	The Bombay Service Inams (Useful to Community) Abolition Act, 1953.	The Maharashtra Service Inams (Useful to Community) Abolition Act.

## SCHEDULE—Contd.

(1)	(2)	(3)	(4)	(5)
53	1953	LXXI	The Bombay Merged Territories (Janjira and Bhor) Khoti Tenure Abolition Act, 1953.	The Maharashtra Merged Territories (Janjira and Bhor) Khoti Tenure Abolition Act.
54	1954	XXXIX	The Bombay Merged Territories and Areas (Jagirs Abolition) Act, 1954.	The Maharashtra Merged Territories and Areas (Jagirs Abolition) Act.
55	1955	XXI	The Bombay Bhil Naik Inams Abolition Act, 1955.	The Maharashtra Bhil Naik Inams Abolition Act.
56	1955	XXII	The Bombay Merged Territories Miscellaneous Alienations Abolition Act, 1955.	The Maharashtra Merged Territories Miscellaneous Alienations Abolition Act.
57	1955	XLVII	The Bombay Shilotri Rights (Kolaba) Abolition Act, 1955.	The Maharashtra Shilotri Rights (Kolaba) Abolition Act.
58	1955	LV	The Bombay Highways Act, 1955.	The Maharashtra Highways Act.
59	1956	II	The Bombay Government Premises (Eviction) Act, 1955.	The Maharashtra Government Premises (Eviction) Act.
60	1956	III	The Bombay Aerial Ropeways Act, 1955.	The Maharashtra Aerial Ropeways Act.
61	1956	XXXI	The Bombay Hindu Places of Public Warship (Entry Authorisation) Act, 1956.	The Maharashtra Hindu Places of Public Warship (Entry Authorisation) Act.
62	1956	XXX-VIII	The Bombay Molasses (Control) Act, 1956.	The Maharashtra Molasses (Control) Act.
63	1957	II	The Bombay Shetgi Watan Rights (Ratnagri) Abolition Act, 1956.	The Maharashtra Shetgi Watan Rights (Ratnagri) Abolition Act.
64	1957	V	The Bombay Charged Expenditure Act, 1957.	The Maharashtra Charged Expenditure Act.
65	1958	VIII	The Bombay Commissioners of Divisions Act, 1957.	The Maharashtra Commissioners of Divisions Act.

SCHEDULE—*Contd.*

(1)	(2)	(3)	(4)	(5)
66	1958	XL	The Bombay Electricity Duty Act, 1958.	The Maharashtra Electricity Duty Act.
67	1958	LX	The Bombay Stamp Act, 1958.	The Maharashtra Stamp Act.
68	1958	LXV	The Bombay Motor Vehicles Tax Act, 1958.	The Maharashtra Motor Vehicles Tax Act.
69	1958	LXVII	The Bombay Motor Vehicles (Taxation of Passengers) Act, 1958.	The Maharashtra Motor Vehicles (Taxation of Passengers) Act.
70	1958	LXXXII	The Bombay Lotteries (Control and Tax) and Prize Competitions (Tax) Act, 1958.	The Maharashtra Lotteries (Control and Tax) and Prize Competitions (Tax) Act.
71	1958	XCVI	The Bombay Relief Undertakings (Special Provisions) Act, 1958.	The Maharashtra Relief Undertakings (Special Provisions) Act.
72	1958	XCIX	The Bombay Tenancy and Agricultural Lands (Vidarbha Region) Act, 1958.	The Maharashtra Tenancy and Agricultural Lands (Vidarbha Region) Act.
73	1959	I	The Bombay Inferior Village Watans Abolition Act, 1958.	The Maharashtra Inferior Village Watans Abolition Act.
74	1959	III	The Bombay Village Panchayats Act, 1958.	The Maharashtra Village Panchayats Act.
75	1959	XXVI	The Bombay Non-Trading Corporation Act, 1959.	The Maharashtra Non-Trading Corporation Act.
76	1959	XXXV	The Bombay Bandhijama, Udhad and Ugadia Tenures Abolition Act, 1959.	The Maharashtra Bandhijama, Udhad and Ugadia Tenures Abolition Act.
77	1959	XXXVI	The Bombay Court-fees Act, 1959.	The Maharashtra Court-fees Act.

SCHEDULE—Contd.

(1)	(2)	(3)	(4)	(5)
78	1959	LVI	The Bombay State Commissioners of Police Act, 1959.	The Maharashtra State Commissioners of Police Act.
79	1959	LXXI	The Bombay Statutory Funds Act, 1959.	The Maharashtra Statutory Funds Act.
80	1960	V	The Bombay Warehouses Act, 1959.	The Maharashtra Warehouses Act.
81	1960	X	The Bombay Prevention of Begging Act, 1959.	The Maharashtra Prevention of Begging Act.
82	1960	XI	The Bombay Drugs (Control) Act, 1959.	The Maharashtra Drugs (Control) Act.
83	1960	XII	The Bombay Homoeopathic Practitioners' Act, 1958.	The Maharashtra Homoeopathic Practitioners' Act.
84	1960	XIX	The Bombay Khadi and Village Industries Act, 1960.	The Maharashtra Khadi and Village Industries Act.